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Violation of Company Law by Companies

2310. SHRI SURENDRA MOHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether any investigation has been under way in respect of certain monopoly industrial houses on the violation of Companies Act and Rules;
 - (b) if so, what are the details thereof; and
- (c) which are the monopoly industrial houses that have been penalised during the investigation period?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM)., (a) It $i_{\rm s}$ presumed that 'monopoly industrial houses' refer to companies registered under Section 26 of the MRTP Act. No investigation under section 235/237/247 of the Companies Act, 1956 is under way in respect of such Companies. A few investigations ordered in the past have, however, been stayed under the orders of the Court.

(b) and (c) Does not arise.

Mini-thermal Power Project

to Questions

- 2311. SHRI SURENDRA MOHAN: Will the Minister of ENERGY be pleased to state:
- (a) whether there is any proposal under Government's consignation to provide Mini thermal power stations in the backward areas to provide electricity to small scale industries; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE THE MINISTRY OF ENERGY (SHRI VTKKAM MAHAJAN): (a) and (b)

No specific proposal to provide mini thermal power station in the backward areas for giving electricity to small scale industries is under consideration of the Government. Hewever, schemes for small thermal power stations (i.e. unit size less than 25 MW) submitted by various State Electricity Boards which nave been sanctioned by the Planning Commission and are under various stages of implementation are shown in the Statement I.

The schemes which have been technoeconomically cleared by the Central Electricity Authority but are awaiting investment decision are shown in Statement

The various proposals for small scale thermal power stations which are under various stages of examination in the CEA are shown in Statement III. As soon as ne<a inputs such as Gas/Oil availability are tied up, CEA can take up these schemes for technoecoiomical clearance.